

GOVERNMENT OF MEGHALAYA

LAW (A) Department

Dated Shillong the 3rd July, 2023

NOTIFICATION

No. LJ(A) 2/2020/92 :- In exercise of the powers conferred by proviso to article 309 of the Constitution of India, the Governor of Meghalaya, in consultation with the High Court of Meghalaya, is pleased to make the following rules further to amend the Meghalaya district Courts (Ministerial) Service rules, 2020 hereinafter referred to as the principal rules, namely:-

1. **Short title and commencement:** - (1) These rules may be called the Meghalaya District Courts (Ministerial) Service (Third Amendment) Rules, 2023.
2. They shall come into force from the date of issue of notification in the official Gazette.
3. **Amendment of Rule 6:** - Sub-clause (ii) of clause (C) of Rule 6 of the principal rules shall be omitted.
4. **Amendment of Rule 33:** - Rule 33 of the principal rules shall be omitted.

Sd/-

(Cyril V. D. Diengdoh)
Secretary to the Government of Meghalaya
Law Department
Dated Shillong the 3rd July, 2023

Memo No. LJ(A) 2/2020/92-A

Copy to:-

1. Account General (A&E) Meghalaya, Shillong.
2. Registrar General, High Court of Meghalaya, Shillong.
3. Finance (E) Department.
4. Personnel & AR (A) Department (Service Rule Cell).
5. Cabinet Affairs Department.
6. Director of Printing & Stationery, Meghalaya, Shillong for favour of publication in the next issue of the Meghalaya Gazette and to furnish this Department with 200 spare copies.
7. DEO, Law (A) Department.
8. Guard File.

By Order, etc.



Joint Secretary to the Govt. Of Meghalaya,
Law (A) Department